

IN THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE

Original Application No.153 of 2020 (SZ)

Tribunal on its own motion – SUO MOTU
Based on the News Item in the Times of India Newspaper
Chennai edition dated 30.07.2020
“Raw Sewage, Encroachments continue to threaten lake

----Applicant

-versus-

1. The Chief Secretary of Govt.of Tamil Nadu
Govt. Secretariat Fort St.George
Chennai – 600 009.
2. The Principal Secretary to Government
Public Work Department
Govt. Secretariat Fort St.George
Chennai – 600 009
3. The Additional Chief Secretary to Govt. of Tamil Nadu
Revenue and Disaster Management Department
Govt. Secretariat Fort St.George
Chennai – 600 009
4. The Secretary to Govt. of Tamil Nadu
Department of Environment
Govt. Secretariat Fort St.George
Chennai – 600 009
5. The Additional Chief Secretary to Govt. of Tamil Nadu
Municipal Administration and Water Supply Department
Govt. Secretariat Fort St.George
Chennai – 600 009
6. The Additional Chief Secretary to Govt. of Tamil Nadu
Rural Development and Panchayat Raj Department
Govt. Secretariat Fort St.George
Chennai – 600 009


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7. The Additional Chief Secretary to Govt. of Tamil Nadu
Housing and Urban Development Department,
Govt. Secretariat Fort St.George
Chennai – 600 009
8. The Principal Secretary to Govt. of Tamil Nadu
Industries Department
Govt. Secretariat Fort St.George
Chennai – 600 009
9. The Chairman
Tamil Nadu Pollution Control Board
No.76, Anna Salai, Guindy
Chennai – 600 032
10. Commissionerate of Municipal Administration
Rep.by its Commissioner
No.78 Urban Administrative Building
Santhome High Road, Chennai – 600 028
11. Directorate of Town Panchayats
Rep by its Director
Kuralagam, Chennai – 600 108
12. Chennai Metropolitan Water Supply & Sewerage Board
Rep.by its Managing Director
No.1 Pumping Station Road
Chintadripet, Chennai – 600 031
13. Tamil Nadu Water Supply and Drainage Board
Rep by its Managing Director
31, Kamarajar Salai, Chepauk
Chennai – 600 005
14. The District Collector
Chennai District
District Collectorate office
No.62, Rajaji Salai, 4th Floor
Chennai – 600 001

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15. The District Collector
Kancheepuram District
First Floor Collectorate
Kancheepuram – 631 501
16. The District Collector
Chengalpet District
Collector office GST Road,
Chengalpattu - 603 001
17. The District Collector
Thiruvallur District Collectorate
Thiruvallur – 602 001.
18. Greater Chennai Corporation
Rep. by its Commissioner
Ripon Building
Chennai – 600 003
19. Engineer in Chief (Water Resources Organisation)
And Public Engineer (General)
Public Works Department
Chepauk, Chennai – 600 005
20. Tamil Nadu Biodiversity Board
Rep by its Secretary
TBGP Campus, 2nd Floor
Velachery, Tambaram Main Road
Nanmangalam, Medavakkam Post
Chennai – 600 100
21. Tamil Nadu State Wetland Authority
Rep.by its Member Secretary
No.1, Jennis Road, Panagal Building
Saidapet, Chennai – 600 015
22. Department of Environment
Rep by its Director
No.1, Jennis Road, Panagal Building
Saidapet, Chennai – 600 015


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23. The Member Secretary
Chennai Rivers Restoration Trust
6/103, Dr.D.G.SDinakaranSalai,
Raja Annamalaipuram,
Chennai – 600 028

----Respondents

**STATUS REPORT SUBMITTED ON BEHALF OF GREATER CHENNAI
CORPORATION THE 18TH RESPONDENT**

I K.Vijaya Kumar, son of K.Karuppannan, Hindu aged about 58 years, Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation, having office at Ripon buildings, Chennai – 600 003, do hereby solemnly affirm and sincerely state as follows:-

I am well acquainted with the facts of the case from the records and as such I am filing this counter affidavit on behalf of the 18th respondent.

I respectfully submit that the Chennai Metro Water Supply and Sewerage Board viz., CMWSSB herein is the competent authority for maintenance of service connections, water mains, water distribution stations, water treatment plant, sewerage treatment plant etc. Accordingly the Chennai Metro Water Supply and Sewerage Board are in the process of implementation and maintenance of water distribution, sewage collection and disposal network within the limits of the Greater Chennai Corporation including the extended limits of Greater Chennai Corporation. Further the Chennai Metro Water Supply and Sewerage Board is implementing an Under Ground Sewerage Schemes (UGSS) in the newly extended areas of the Greater Chennai Corporation.

I respectfully submit that the sewage generated at the un-served areas i.e., where ever the CMWSSB has not implemented the Under Ground Sewerage Schemes (UGSS), they are collecting the sewage generated with the help of tanker Lorries and decanted at the nearest Sewage Pumping Station/Sewage Treatment Plant. Further the Chennai

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Metro Water Supply and Sewerage Board viz., the 9th respondent herein is collecting charges for the above.

I respectfully submit that pursuant to the Orders of this Hon'ble Tribunal dated 26.07.2022 the Officials of Greater Chennai Corporation has jointly inspected the Ambattur and Korattur lakes and its surrounding areas along with the Officials of Chennai Metro Water Supply and Sewerage Board and Tamil Nadu Pollution Control Board.

I respectfully submit that after conducting a joint inspection a letter has been sent to Managing Director, CMWSSB on 11.08.2022 requesting to plug the entire illegal sewer overflow connections into Ambattur surplus canal and Korattur canal to prevent the health and environmental hazards to the public residing in and around these locations. It was also requested to ensure drainage connections to all the households where sewerage main pipe is laid and also to provide sewerage system in the un-sewered areas and more over to conduct camps to create awareness among the public to apply for house sewerage connection with necessary documents.

I respectfully submit that accordingly after joint inspection a letter dated 11.08.2022 was also addressed to the Tamil Nadu Pollution Control Board requesting to take necessary actions against the industries letting out industrial effluent into the canal and lakes to avoid health hazards to the public.

I respectfully submit that in Zone-7, Ambattur, Solid waste along Ambattur and Korattur lakes are being collected and disposed by segregating wet and dry wastes as per solid Waste Management Rules 2016. And also door to door collection of waste is done by sanitary workers by battery operated vehicles (BOVs). The segregated waste is processed in the Micro Composting Center (MCCs) and Resource Recovery Center (RRCs).


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Hence, it is therefore prayed that this Hon'ble Tribunal may be pleased to pass suitable orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

Dated at Chennai this the 25th day of September, 2023



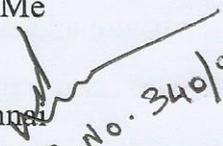
Counsel for the 18th Respondent


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Solemnly affirmed at Chennai ()
On this the 25th day of September 2023 ()
and signed his name in my presence. ()

Before Me

Advocate : Chennai


E.No. 340/96

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